

CCPA 18 of 08

11.02.2008

Shri I.D. Prasad, counsel for the applicant.

Heard learned counsel for the applicant. Issue notices to respondents No. 1 and 3 to show cause as to why contempt proceedings should not be initiated against them for non-compliance of the order dated 20.4.07 recorded by this Tribunal in OA 417 of 05. Show cause reply may be filed within four weeks. The applicant may file requisites within one week. List it on 6.5.08 for hearing.

[Amit Kusari] M [A]

[Sadhna Srivastava] M [J]

/cbs/

06.05.08

Shri Anil Kumar on behalf of Shri V.M.K. Sinha submits that Mr. Singh will be entering appearance on behalf of the respondents. He seeks and is granted time for filing reply.

Adjourned to 13.08.08 under the same heading.

(Sadhna Srivastava) M (A)

Dr
(Shankar Prasad) M (A)

SPH.

13.8.2008

No time left. Adjoined to
23.10.2008 under the same heading.

By order.

Same

C.O.

23.10.2008

O.O. is not available today.
Adjoined to 31.12.08.

By order

Same
(C.O.)